



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 17TH DAY OF APRIL, 2026

BEFORE

THE HON'BLE MR. JUSTICE S RACHAIAH

CRIMINAL PETITION NO. 4871 OF 2026 (439(Cr.PC)

/ 483(BNSS)

BETWEEN:

1. PUNITH KUMAR
S/O. SRINIVAS,
AGED ABOUT 37 YEARS,
R/O. NO. 26, KALPASHREE, 1ST CROSS,
L.V. ENCLAVE, NEAR AYYAPPA SCHOOL,
ABBIGERE MAIN ROAD,
BENGALURU - 560 090.

...PETITIONER

(BY SRI. RUDRESH H.B.,ADVOCATE)



AND:

1. STATE BY SOLADEVANAHALLI POLICE STATION
REPRESENTED BY
STATE PUBLIC PROSECUTOR,
HIGH COURT OF KARNATAKA,
BENGALURU - 560 001

...RESPONDENT

(BY SRI. HARISH GANAPATHY, HCGP)



THIS CRL.P IS FILED UNDER SECTION 439 CR.PC (FILED U/S 483 BNNS) PRAYING TO RELEASE THE PETITIONER ON REGULAR BAIL IN CR.NO.0090/2026 OF SOLADEVANAHALLI POLICE STATION, BENGALURU CITY, REGISTERED FOR THE ALLEGED OFFENCES PUNISHABLE UNDER SECTIONS 80(2), 85, AND 3(5) OF THE BHARATIYA NYAYA SANHITA, 2023, AND UNDER SECTIONS 3 AND 4 OF THE DOWRY PROHIBITION ACT, 1961, PENDING ON THE FILE OF THE BEFORE THE HONORABLE COURT OF CHIEF JUDICIAL MAGISTRATE (CJM) BANGALORE RURAL DISTRICT, BANGALORE IN CRIME NO.0090/2026, ON SUCH TERMS AND CONDITIONS AS THIS HONBLE COURT MAY DEEM FIT AND PROPER.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S RACHAIAH

ORAL ORDER

The learned counsel for the petitioner has filed a memo seeking leave of this Court to withdraw the petition.

Considering the same, leave is granted.

The petition is dismissed as not pressed.

**Sd/-
(S RACHAIAH)
JUDGE**

BKM
List No.: 1 Sl No.: 47